

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4935/2018

(Arising out of impugned judgment and order dated 04-05-2018 in CRLMP No. 15481/2018 passed by the High Court of Judicature at Allahabad)

MEHRAJ ALI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 45559/2019 - APPLICATION FOR PERMISSION)

WITH

SLP(Crl) No. 4956/2018 (II)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 81153/2018)

Date : 28-04-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. June Chaudhari, Sr. Adv.
Mr. Anoop G. Chaudhari, Sr. Adv.
Mr. Syed Ahmed Saud, Adv.
Mr. Mohd. Parvez Dabas, Adv.
Mr. Daanish Ahmed Syed, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Aqib Baig, Adv.
Mr. Mohd. Shahib, Adv.
M/S. Shakil Ahmad Syed, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, AAG
Mr. Shashank Shekhar Singh, AOR

Mr. Aftab Ali Khan, AOR
Mr. N.a.usmani, Adv.
Mr. Rajat Ali Chaudhary, Adv.
Mr. Ali Safeer Farooqi, Adv.
Mr. Shoaib Khan, Adv.

Ms. Sweta Rani, AOR
Mr. Anant Agarwal, Adv.
Ms. Ritika Khanna, Adv.
Mr. Samarth Agrawal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the State of Uttar Pradesh prays for and is granted four weeks time to file counter affidavit.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR